

ITEM NO.85

REGISTRAR COURT

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MS. SUJATA SINGH

Criminal Appeal No(s). 2251/2024

BHOORA YADAV

Appellant(s)

VERSUS

STATE OF U.P.

Respondent(s)

Date : 22-08-2024 This appeal was called on for hearing today.

For Appellant(s)

Mr. Akash Gupta, Adv.
Mr. Abhay Kumar Tayal, AOR

For Respondent(s)

Mr. Ankit Goel, AOR
Mr. Nikhil Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Service is complete on the sole respondent.

Ld. Advocate-on-record, Mr. Ankit Goel has not filed vakalatnama and counter affidavit on behalf of the sole respondent, despite given undertaking on the last date. Ld. counsel, Mr. Nikhil Sharma, appearing on behalf of Mr. Ankit Goel, Advocate-on-record has sought more time to file vakalatnama as well as counter affidavit. Four weeks' time, as last opportunity, is granted for the same.

Await original records from the High Court as well as Trial Court. D.O. letter be issued.

List again on 15.10.2024.

SUJATA SINGH
Registrar

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